

has cleared them; and

(c) if so, details thereof?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (c). In order to encourage the growth and development of the processed food industry, several development schemes prepared by the Ministry of Food Processing Industries have been approved by the Planning Commission for Annual Plan 1990-91. In the fruit and vegetable processing sector, these include schemes for strengthening Quality Control, for extension and education, for development of infrastructure facilities etc. Schemes have also been proposed for processing of poultry and pork, modernisation of the grain milling industry for effective utilisation of its by-products, etc.

[*Translation*]

Strike by Labourers affiliated with CITU Labour Organisation

426. **SHRI RAM LAL RAHI:** Will the Minister of LABOUR be pleased to state:

(a) whether labourers affiliated with C.I.T.U. labour organisation have gone on strike in various parts of the Country including Uttar Pradesh due to the harassment meted out to them by mill owners;

(b) if so, whether Government have enquired into the ways in which the mill owner harass the labourers;

(c) the steps taken by Union Government for the protection of labourers and the action taken against guilty mill owners; and

(d) if not, the reasons therefor and the action Government propose to take to protect the labourers?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (d). According to information available, disputes over 'wages and allowances', 'bonus' and 'personnel matters' are the main causes for strikes in the country. The strikes have been called by different trade unions including the CITU.

A trade union can raise an industrial dispute with the Conciliation machinery over harassment of workmen by the management under the provisions of the industrial Disputes Act, 1947. In the event of failure of conciliation proceedings, the appropriate Government may refer the dispute for adjudication to a Labour Court/Industrial Tribunal.

[*English*]

Export of Raw Jute

427. **SHRI HANNAN MOLLAH:**
PROF. ROOPCHAND PAL:

Will the Minister of TEXTILES be pleased to state:

(a) whether Government have taken any decision regarding export of raw jute in 1990-91; and

(b) if so, the reasons therefor?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). Government has decided to export raw jute in 1990-91 keeping in view the size of the crop for maintaining price stability in the market for raw jute and for safeguarding the interests of the farmers.

Irrigated Areas

428. **SHRI PARASRAM BHARDWAJ:** Will the Minister of WATER RESOURCES be pleased to state:

(a) whether India continues to lead as the country with the largest irrigation areas in the world;

(b) if so, the details regarding the areas likely to be covered for irrigation purposes 1990-91; and

(c) the steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) Yes, Sir.

(b) It is targetted that an additional irrigation potential of 29.71 lakh hectares will be created during 1990-91.

(c) Annual Plan allocation of funds for the year 1990-91 has been made by the Planning Commission after discussions with the representatives of the State Governments for achieving the targets.

Guidelines for Housing Authorities

429. **SHRI B.N. REDDY:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Union Govt. have issued any guidelines to the State Housing Authorities to review their procedures for facilitating the housing activity of different income groups, particularly the poor and the under privileged; and

(b) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). No, Sir. However, the Housing Ministers Conference of December, 1988, emphasised the facilitator's role of the public agencies. The draft National Housing Policy envisages a significant role for the State public agencies. The draft National Housing Policy envisages a significant role for the State for improving the housing situation of the absolutely houseless, displaced and disadvantaged persons, women in disadvan-

tagged conditions, Scheduled Castes and Scheduled Tribes, economically weaker sections and other groups in dire need of assistance and calls for a major reorientation and strengthening of public agencies at all levels.

Building for Primary Health Centres in AP.

430. **SHRI B.N. REDDY:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of Primary Health Centres in Andhra Pradesh which do not have their own buildings;

(b) whether Government propose to construct buildings for Health Centres especially in cyclone-prone areas of Andhra Pradesh; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) As per the information available with the Ministry, 773 Primary Health Centres do not have their own buildings.

(b) and (c). Establishment of Primary Health Centres comes under State Sector Minimum Needs Programme and construction of buildings for Health Centres in different areas of the State is decided by the State Government.

Celling on Urban Property

431. **SHRI B.N. REDDY:**
SHRIMATI CHENNUPATI VIDYA:

SHRI SHANTILAL PURUSHOTTAMDAS PATEL:

SHRI SUDHIR GIRI:

SHRI VASANT SATHE:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to